

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11163/2019

(Arising out of impugned final judgment and order dated 19-09-2019 in A482 No. 34223/2019 passed by the High Court of Judicature at Allahabad)

KRISHNA NAND MISHRA @ PANKAJ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.187581/2019-EXEMPTION FROM FILING O.T.)

Date : 13-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Sandeep Kr. Dwivedi, Adv.
Mr. Satnam Pandey, Adv.
Mr. R.R. Mishra, Adv.
Mr. Rakesh Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, no coercive steps shall be taken against the petitioner.

(NEETA SAPRA)
SR. PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)